

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:4892
ANSWERED ON:09.12.2010
COMMERCIAL PILOT LICENCE
Argal Shri Ashok

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether as per Indian aircraft act and aircraft rules, the flying experience for the issue of Private Pilot Licence and Commercial Pilot Licence shall be acquired under whose supervision;
- (b) whether the Circular of Director General of Civil Aviation has replaced this supervision privilege from flight instructor to Chief Flying Instructor/ Pilot Instructor Incharge;
- (c) if so, the rule under which this change was made;
- (d) the privilege of flight instructor as per Indian aircraft act and aircraft rules;
- (e) whether the flight instructor has to take standing approval to use this privilege as per Circular No. 12 of 1977; and
- (f) if so, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

- (a) to (c):- The flying training skills are acquired under the supervision of a Pilot holding Flight Instructor Rating. However, in order to ensure higher skill level of the instructor pilot, additional requirement of Chief Flight Instructor/ Flight Instructor Incharge has been laid down in the Civil Aviation Requirements Section 7, Series 'I', Part V.
- (d):- The privileges of Flight Instructor have been enumerated in the Schedule II, Section R of Aircraft Rules, 1937.
- (e) and (f):- Yes, Madam. Circular 12 of 1977 lays down the guidelines for authorisation of one of the flight instructor of a flying club to supervise the flying activities of the club during the absence of the approved Instructor In - Charge/ Chief Flight Instructor.